CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.159/MP/2025

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief

> under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 11.11.2020, related to construction of Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW)

under Phase II - Part A.

Petitioner : Powergrid Ramgarh Transmission Limited (PRTL)

: SBE Renewables Seventeen Private Limited and Ors. Respondents

Date of Hearing : 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PRTL

Ms. Pallavi Saigal, Advocate, PRTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed inter alia for the claims of the Project being affected by the Force Majeure events and Change in Law events, and for providing the reliefs under Articles 11 and 12 respectively of the Transmission Service Agreement dated 11.11.2020.

- Considering the submissions made by the learned counsel for the Petitioner, the 2. Commission ordered as under:
 - (a) The Petitioner to implead National Load Despatch Centre (NLDC) and Northern Region Beneficiaries as parties to the Petition and file a revised memo of Parties within a week.
 - (b) Admit and issue notice to the Respondents, including the impleaded Respondent(s), subject to the just exceptions.
 - (c) The Petitioner also to file the following details/information, on an affidavit, within five weeks:
 - SLD of transmission scheme with upstream & downstream interconnecting transmission system
 - Summary of Force Majeure and Change in Law events as per table below: (ii)

Summary of Force Majeure events

S.	Particulars	Original	Actual		Effective delay	Date of	Date by	Actual Date
No	of the	timeline a	timeline	for	(excluding the	occurrence	which	of serving
	Activity/	per the plai	the activit	:y	time period	of the Force	notice was	the notice
	Force	of the	9		planned to	Majeure	required to	to LTTCs
	Majeure	licensee fo	r		execute the	event	be served	
	event	the activity			event) due to		to LTTCs	
					the FM event		as per the	
							TSA	
		From To	From T	o				

Summary of Change in Law events

S. No	Particulars of the Change in Law event	Date of occurrence of the Change in Law event	Date by which notice was required to be served to LTTCs as per the TSA	Actual Date of serving the notice to the LTTCs

- (iii) Amount of IDC/IEDC factored in by the Petitioner while quoting the bid, amount of IDC/IEDC incurred up to the SCOD of the project, and amount of IDC/IEDC incurred during the extended period (i.e., SCOD to COD).
- (iv) Whether the Petitioner has started recovery of the amount claimed under Force Majeure and Change in Law event? If yes, for what amount, against which claim, and date of start of such recovery.
- 3. The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within five weeks thereafter.
- 4. The Petition will be listed for hearing on 19.8.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)